

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 623 of 2020

In the matter of:

Hemanshu Jamnadas Domadia

....Appellant

Vs.

Central Bank of India & Anr.

...Respondents

Present

For Appellant: Mr. Keith Varghese, Advocate.

For Respondents: Mr. Kunal Tandon & Ms. Ricyha Sandilya, For R-1.

ORDER
(Virtual Mode)

10.11.2020: Learned Counsel for the Respondents seeks time to file 'Reply Affidavit' along with the documents which are part of the record of the Adjudicating Authority, we allow one-week time to file the 'Reply Affidavit'. Copy of the 'Reply Affidavit' may be served to Appellant Counsel well in advance. So, may file 'Rejoinder' if any, within one week, thereafter. Let the matter be fixed '**For Admission (After Notice)**' on **1st December, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

Sim/RR